

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:6298
ANSWERED ON:06.05.2013
PROJECTS UNDER NHDP PHASE IV AND PHASE IV B
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Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of the National Highway Projects identified and taken up under Phase IV and Phase IV-B of National Highway Development Programme (NHDP) in the country, State-wise including Chhattisgarh;
- (b) whether there is any delay in the completion of these projects;
- (c) if so, the reasons therefor and the present status of the same; and
- (d) the steps taken by the Government to expedite completion of the said projects?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) Total 19,285 Km length of National Highways is identified for development under NHDP Phase-IV. Against this, 4500 km length of National Highways has been taken up for development. State-wise list of stretches identified and taken up for development under NHDP Phase-IV is enclosed at Annexure-I and Annexure-II, respectively.

(b) & (c) NHDP Phase-IV is envisaged to be completed by 2017-18. Therefore, there is no delay in completion of the programme. However, there have been some initial delays in implementation of some of these projects on account of delay in achieving financial closure, non-availability of earth/aggregates due to ban on mining and delays in land acquisition, shifting of utilities and environment/forest/wildlife clearances, etc.

(d) In order to expedite implementation of the Projects, Regional Offices have been set up by National Highways Authority of India (NHA) headed by Chief General Manager. Powers have been delegated to the Chief General Managers. Special land acquisition units are also set up to expedite land acquisition. Chief Secretaries of State Government have also been nominated as Nodal officers to expedite construction of Highway Projects. Projects are also closely and periodically reviewed at headquarter as well as field units. Recently, the issues of delinking environmental clearance from forest clearance and exempting linear stretches from the requirement of NOC from Gram Sabha have been resolved. Reserve Bank of India has given dispensation to treat the debt due to lenders, to the extent assured by Project Authorities in terms of concession agreement, as secured loan. Further, Government has decided to award contracts on Engineering, Procurement and Contract (EPC) basis also.